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IN THE HIGH COURT OF MADHYA PRADESH  
AT GWALIOR

BEFORE  
HON'BLE SMT. JUSTICE SUNITA YADAV  
ON THE 29<sup>th</sup> OF SEPTEMBER, 2022

**MISC. CRIMINAL CASE No. 24047 of 2022**

**BETWEEN:-**

SEETARAM KUSHWAH S/O LATE KRAPARAM  
KUSHWAH, AGED ABOUT 51 YEARS,  
OCCUPATION: AGRICULTURIST VILL.  
DHARAMPURA GIJORRA (MADHYA PRADESH)

.....PETITIONER

(BY SHRI ANAND PUROHIT - ADVOCATE)

**AND**

1. THE STATE OF MADHYA PRADESH INCHARGE  
POLICE STATION PS GIJORRA (MADHYA  
PRADESH)
2. SUPERINTENDENT OF POLICE DISTRICT  
GWALIOR (M.P.) GWALIOR (MADHYA  
PRADESH)

.....RESPONDENTS

(BY MS. PADAMSHRI AGARWAL- PANEL LAWYER)

*This application coming on for hearing this day, the court passed the following:*

**ORDER**

Learned counsel for the applicant submits that as per reply filed by the State, charge-sheet has already been filed. Therefore, this petition has become infructuous. Hence, he prays for withdrawal of this petition.

Prayer is accepted.

Consequently, present petition stands **dismissed as withdrawn.**

Monika

